

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. AMIT SHUKLA, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.7643/Del/2018
Assessment Year: 2015-16

Dharamveer Singh B-42, Sector-56, Noida-201301 PAN No. ABJPS9286Q (APPELLANT)	Vs	DCIT Central Circle Noida (RESPONDENT)
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Appellant by	Sh. Dharamveer Singh, Advocate
Respondent by	Ms. Yagyasaini Kakkar, CIT DR

Date of hearing:	24/11/2021
Date of Pronouncement:	24/11/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-4, Kanpur dated 03.10.2018 pertaining to A.Y. 2015-16.

2. At the very outset the counsel for the assessee moved an application stating that since the dispute has been settled under the Direct Tax VSVS Act, 2020, the assessee may be allowed to withdraw the appeal.

3. On such concession the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 24.11.2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

NEHA

Date:- 24.11.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	24.11.2021
Date on which the typed draft is placed before the dictating Member	24.11.2021
Date on which the typed draft is placed before the Other member	24.11.2021
Date on which the approved draft comes to the Sr.PS/PS	24.11.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	24.11.2021
Date on which the fair order comes back to the Sr. PS/ PS	24.11.2021
Date on which the final order is uploaded on the website of ITAT	24.11.2021
Date on which the file goes to the Bench Clerk	24.11.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	